

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, August 6, 2019/Shravana 15, 1941(Saka)

No. 37

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the 74th anniversary of the dropping of atom bombs on the Japanese cities of Hiroshima and Nagasaki on 6th and 9th August, 1945, respectively.

Thereafter, members stood in silence for a short while in the memory of the victims.

11.02 A.M.

2. Papers laid on the Table

The Minister of Women and Child Development and Minister of Textiles (Smt. Smriti Zubin Irani) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Central Cottage Industries Corporation of India Limited and the Ministry of Textiles for the year 2019-2020.

The Minister of Minority Affairs (Shri Mukhtar Abbas Naqvi) laid on the Table a copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 2017-2018, alongwith Audited Accounts.

The Minister of State (Independent Charge) of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) and Minister of State in the Ministry of Defence (Shri Shripad Yesso Naik) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Folk Medicine, Pasighat, for the year 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Folk Medicine, Pasighat, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State (Independent Charge) of the Ministry of Housing and Urban Affairs, Minister of State (Independent Charge) of the Ministry of Civil Aviation and Minister of State in the Ministry of Commerce and Industry (Shri Hardeep Singh Puri) laid on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2019-2020.

The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2017-2018.
 - (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2017-2018, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under Section 38 of the Drugs and Cosmetics Act, 1940:-

- (i) The New Drugs and Clinical Trials Rules, 2019 published in Notification No. G.S.R.227(E) in Gazette of India dated 19th March, 2019.
- (ii) The Drugs and Cosmetics (Seventh Amendment) Rules, 2019 published in Notification No. G.S.R.213(E) in Gazette of India dated 11th March, 2019.
- (iii) The Medical Devices (Third Amendment) Rules, 2019 published in Notification No. G.S.R.318(E) in Gazette of India dated 22nd April, 2019.
- (iv) The Drugs and Cosmetics (Fourth Amendment) Rules, 2019 published in Notification No. G.S.R.153(E) in Gazette of India dated 26th February, 2019.
- (v) The Medical Devices (Second Amendment) Rules, 2019 published in Notification No. G.S.R.224(E) in Gazette of India dated 19th March, 2019.
- (vi) The Drugs and Cosmetics (Sixth Amendment) Rules, 2019 published in Notification No. G.S.R.205(E) in Gazette of India dated 8th March, 2019.
- (vii) The Drugs and Cosmetics (Fifth Amendment) Rules, 2019 published in Notification No. G.S.R.186(E) in Gazette of India dated 7th March, 2019.

The Minister of State in the Ministry of Parliamentary Affairs and Minister of State in the Ministry of Heavy Industries and Public Enterprises (Shri Arjun Ram Meghwal) laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
 - (i) Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2017-2018.
 - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2017-2018, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

The Minister of State in the Ministry of Social Justice and Empowerment (Shri Krishan Pal) laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Manasika Vikasa Kendram, Vijayawada, for the years 2011-2012 and 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manasika Vikasa Kendram, Vijayawada, for the years 2011-2012 and 2014-2015.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Devnar Foundation for the Blind, Secunderabad, for the years 2011-2012 and 2017-2018, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Devnar Foundation for the Blind, Secunderabad, for the years 2011-2012 and 2017-2018.
- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Sneha Society for Rural Reconstruction, Telangana, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sneha Society for Rural Reconstruction, Telangana, for the year 2014-2015.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Shree Ramana Maharishi Academy for the Blind, Bangalore, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shree Ramana Maharishi Academy for the Blind, Bangalore, for the year 2010-2011.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, for the year 2014-2015, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Uma Educational and Technical Society (Uma Manovikasa Kendram), Kakinada, for the year 2014-2015.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Parshottam Rupala) laid on the Table a copy of the Plant Quarantine (Regulation of Import into India) (Fifth Amendment) Order, 2019 (Hindi and English versions) published in Notification No. S.O.2525(E) in Gazette of India dated 15th July, 2019 under Section 4(d) of the Destructive Insects and Pests Act, 1914 together with a corrigendum thereto published in Notification No. S.O.2603(E) in Gazette of India dated 19th July, 2019.

The Minister of State in the Ministry of Home Affairs (Shri Nityanand Rai) laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (i) The Indo-Tibetan Border Police Force, Engineering Cadre, Group 'A' Posts Recruitment Rules, 2019 published in Notification No. G.S.R.203(E) in Gazette of India dated 8th March, 2019.
- (ii) The Indo-Tibetan Border Police Force, Judge Attorney General, Additional Judge Attorney General, Deputy Judge Attorney General and Judge Attorney Group 'A' Posts Recruitment Rules, 2019 published in Notification No. G.S.R.308(E) in Gazette of India dated 16th April, 2019.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-clause (2) of Clause 2 of the Foreigners Order, 1948:-

- (i) S.O.6391(E) published in Gazette of India dated 31st December, 2018, regarding appointment of Superintendent of Police, Port Blair, Union Territory of Andaman and Nicobar Islands as the "Civil Authority" *w.e.f.* 31.12.2018 for the purpose of the Foreigners Order, 1948.
- (ii) S.O.3676(E) published in Gazette of India dated 27th July, 2018, declaring Kattupalli Seaport of Tamil Nadu State as the authorized Immigration Check Post for entry into/exit from India with valid travel documents for all clauses of passengers.
- (iii) S.O.3677(E) published in Gazette of India dated 27th July, 2018, regarding appointment of Superintendent of Police, Tiruvallur District, Tamil Nadu as the "Civil Authority" *w.e.f.* 13.07.2018 for the purpose of the Foreigners Order, 1948.

- (iv) S.O.4154(E) published in Gazette of India dated 25th August, 2018, declaring Zokhawthar Land Check Post of Mizoram State as the authorized Immigration Check Post for entry into/exit from India with valid travel documents for all clauses of passengers.
 - (v) S.O.4155(E) published in Gazette of India dated 25th August, 2018, regarding appointment of Superintendent of Police, Champhai District, Mizoram as the "Civil Authority" *w.e.f.* 13.08.2018 for the purpose of the Foreigners Order, 1948.
 - (vi) S.O.5346(E) published in Gazette of India dated 22nd October, 2018, appointing Chief Immigration Officer, Bol Kannur, Kerala as the "Civil Authority" *w.e.f.* 15.10.2018 for the purpose of the Foreigners Order, 1948.
- (3) A copy of the Notification No. S.O.6390(E) (Hindi and English versions) published in Gazette of India dated 31st December, 2018, declaring Port Blair Airport of Union Territory of Andaman and Nicobar Islands as the authorized Immigration Check Post for entry into/exit from India with valid travel documents for all clauses of passengers under Rule 3 of the Passport (Entry into India) Rules, 1950.

The Minister of State in the Ministry of Agriculture and Farmers Welfare (Shri Kailash Choudhary) laid on the Table:-

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2017-2018.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2017-2018.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

3. **Statements by Minister**

The Minister of State in the Ministry of Health and Family Welfare (Shri Ashwini Kumar Choubey) laid Statements (Hindi and English versions) (i) correcting the reply to Starred Question No. 397 given on 19th July, 2019 asked by Dr. Subhash Ramrao Bhamre and Dr. Heena Gavit, MPs regarding 'Blood Banks' and (ii) giving reasons for delay in correcting the reply.

11.05 A.M.

4. **(I) Statutory Resolution – Adopted;**

(II) The Jammu and Kashmir Reorganisation Bill, 2019, as passed by Rajya Sabha – Passed;

(III) The Jammu and Kashmir Reservation (Second Amendment) Bill, 2019, as passed by Rajya Sabha

Time Taken: 8 Hrs. 22 Mts.

The following items of business were taken up together:-

(i) Statutory Resolution

(ii) The Jammu and Kashmir Reorganisation Bill, 2019, as passed by Rajya Sabha

(iii) The Jammu and Kashmir Reservation (Second Amendment) Bill, 2019, as passed by Rajya Sabha

Shri Amit Shah moved the following Resolution:-

"That this House recommends the following public notification to be issued by the President of India under Article 370 (3):

'In exercise of the powers conferred by Clause (3) of article 370 read with clause (1) of article 370 of the Constitution of India, the President, on the recommendation of the Parliament, is pleased to declare that, as from the date on which the President of India signs the Declaration and it is published in the Official Gazette, all clauses of the said article 370 shall cease to be operative except clause (1) thereof which shall read as under, namely:-

"All provisions of this Constitution, as amended from time to time, without any modifications or exceptions, shall apply to the State of Jammu and Kashmir notwithstanding anything contrary contained in article 152 or article 308 or any other article of this

Constitution or any other provision of the Constitution of Jammu and Kashmir or any law, document, judgement, ordinance, order, byelaw, rule, regulation, notification, custom or usage having the force of law in the territory of India, or any other instrument, treaty or agreement as envisaged under article 363 or otherwise"."

The motion for consideration of the Jammu and Kashmir Reorganisation Bill, 2019 was moved by Shri Amit Shah.

The motion for consideration of the Jammu and Kashmir Reservation (Second Amendment) Bill, 2019 was also moved by Shri Amit Shah.

The following members took part in the combined debate:-

1. Shri Manish Tewari
2. Shri Jugal Kishore
3. Shri T.R. Baalu
4. Shri Sudip Bandyopadhyay
- 5[@] Dr. Jitendra Singh
6. Shri Raghu Ramkrishna Raju Kanumuru
7. Shri Arvind Ganpat Sawant
8. Shri Rajiv Ranjan Singh *alias* Lalan Singh
9. Shri Pinaki Mishra
- 10^{\$} Shri Pralhad Joshi
11. Shri Girish Chandra
12. Shri Nama Nageshwar Rao
13. Smt. Supriya Sule
14. Shri Akhilesh Yadav
15. Shri Hasnain Masoodi
16. Shri P.K. Kunhalikutty

[@] Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space

^{\$} Minister of Parliamentary Affairs; Minister of Coal; Minister of Mines

17. Shri Tsering Namgyal Jamyang
18. Shri Chirag Kumar Paswan
19. Dr. Shashi Tharoor
20. Shri Jayadev Galla
21. Shri Sukhbir Singh Badal
22. Smt. Anupriya Patel
23. Shri M. Selvaraj
24. Shri P. Raveendranath Kumar
25. Adv. A.M. Ariff
26. Dr. Sanjay Jaiswal
27. Shri Asaduddin Owaisi
28. Shri Hanuman Beniwal
29. Shri Navnit Ravi Rana
30. Shri Ramesh Bidhuri
31. Shri Nishikant Dubey
32. Shri Vinayak Raut
33. Shri N.K. Premachandran
- 34[%] Shri Ravi Shankar Prasad

Shri Amit Shah replied to the combined debate.

(i) The Statutory Resolution was put to vote of the House, the House divided: Ayes 374, Noes 78. Accordingly, the Statutory Resolution was adopted.

(ii) On the motion for consideration of the Jammu and Kashmir Reorganisation Bill, 2019 the House divided: Ayes 379, Noes 78. The motion was adopted.

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 103 were adopted.

The First, Second, Third, Fourth and Fifth Schedules were adopted.

[%]Minister of Law and Justice; Minister of Communications and Minister of Electronics and Information Technology

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Amit Shah. On the motion the House divided: Ayes 377, Noes 77.

The motion was adopted and the Bill, as passed by Rajya Sabha, was passed.

(iii) Shri Amit Shah proposed that the Rajya Sabha will be requested to permit withdrawal of the Jammu and Kashmir Reservation (Second Amendment) Bill, 2019, to which the House agreed.

7.27 P.M.

5. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the First Session of the Seventeenth Lok Sabha.

7.38 P.M.

6. National Song

The National Song was played.

7.39 P.M.

(Lok Sabha adjourned sine-die at 7.39 P.M.)

SNEHLATA SHRIVASTAVA
Secretary General